

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 16

IA No. 47/2022

And

**CP (IB) No. 385/Chd/Hry/2019
Under Section 9 of the Insolvency
and Bankruptcy Code, 2016 and
Order 21 Rule 4 of CPC & R 11 NCLT
2016**

In the matter of:-

Geeta Chhabra

...Petitioner-Operational Creditor

Vs.

G.L.M. Infratech Pvt. Ltd. & others

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Yashpal Gupta, proxy counsel for the petitioner.

Mr. Shikhar Siran, proxy counsel for the respondent.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

Heard. Learned proxy counsels for the parties.

IA No.47/2022

Compliance of last order dated 11.07.2022 has not been made by the respondent. The same be made, as directed in order dated 11.07.2022. The matter be listed on 23.11.2022 for arguments.

CP (IB) No. 385/Chd/Hry/2019

The learned counsel for both the parties are directed to file short written submissions at least one week before the next date of hearing after exchanging the copies with each other. Matter be listed on 23.11.2022 for arguments.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

Sd/-

**(Harnam Singh Thakur)
Member (Judicial)**

September, 26, 2022

SD